

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7361

ANSWERED ON:22.05.2012

FOREIGN CITIZENS APPREHENDED AT AIRPORTS

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of foreign citizens including those from Afghanistan with expired visas apprehended from various airports in the country including Delhi Airport;

(b) if so, the details of such cases reported during the last three years and the current year, airport-wise;

(c) the reaction of the Government towards such incidents of breach in security; and

(d) the corrective measures taken by the Government in this regard alongwith the action taken against the guilty persons/ officials?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The foreigners holding expired India visa at the time of entry into the country are generally refused entry after recording the version of foreigner for arriving on the expired visa. If the passenger has some emergency or health related problem and intends to seek landing permit facility, he/she is granted the same after charging fee of US\$40. However, some cases of expired visa, including of Afghan nationals, have come to the notice at Delhi, Mumbai & Chennai.

(b): Details of number of foreigners intercepted for holding expired Indian visa at Delhi, Mumbai & Chennai Airport are as below:-

Airport	2009	2010	2011	2012	Total
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Delhi	18	41	27	12	98
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Mumbai	18	28	8	5	59
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Chennai	10	26	8	4	48
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Details of number of foreigners intercepted for holding expired Indian visa, at the time of departure and off-loaded for regularization of their overstay at Delhi, Mumbai & Chennai are given below:-

Airport	2009	2010	2011	2012	Total
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Delhi	89	106	81	48	324
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Mumbai	13	23	44	21	101
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(c) to (d): Law enforcement agencies maintain a vigil to intercept overstaying/missing foreigners. Central Government is vested with the powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection, deportation of such illegal immigrants is a continuous process. Central Government is also implementing a Mission Mode Project on Immigration, visa and Foreigners Registration and Tracking, which will also facilitate improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions during immigration check at ICPs and during registration at FRROs/FROs.